

**Expenditure on Uplift of Tribals in ITDP Nilgiri, Orissa**

9269. **SHRI ARJUN SETHI:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount spent during the last three years in the Integrated Tribal Development Project, Nilgiri, Orissa for the upliftment of tribals;

(b) the amount budgeted for the Sixth Plan; and

(c) whether Government propose to extend its jurisdiction to the contiguous areas under the same sub-division where large number of tribals are living?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):**

(a) Rupees thirty five lakhs three hundred and thirty four has been spent in integrated tribal development Agency, Nilgiri during the years 1977-78, 1978-79 and 1979-80 for upliftment of tribals out of special Central assistance.

(b) Project report for the ITDA, Nilgiri has not been finalized pending details from the ITDA, hence, the amount to be budgeted for the Sixth Plan has not yet been finalized.

(c) There is no proposal to extend its jurisdiction to the contiguous areas under the same sub-division.

**Promotion of Assistants to Section Officers/Desk Officers**

9270. **DR. VASANT KUMAR PANDIT:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Assistants recruited directly through the examination conducted by the U.P.S.C. five years back and posted by the Department of Personnel and Administrative Reforms in various Ministries have got promotion to the next higher grade by now;

(b) if so, the facts thereof; and

(c) if not, the date of appointment of the Assistants who have not been promoted to the Section Officers or Desk Officer's grade?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH):** (a) to (c). The Assistant's grade of the CSS is decentralised. Promotions of Assistants-whether directly recruited of promotees-are made on the basis of (a) seniority, (b) through Limited Departmental Competitive Examination and (c) on the basis of length of services, in accordance with the provisions of rule 13 of the CSS, Rules, 1962. The grade being decentralised, the information asked for in parts (a) and (c) of the question is not available with the Department of Personnel and Administrative Reforms.

**Thefts in Central Ordnance Depots, Ordnance Depots etc. during 1980**

9271. **SHRI DAYA RAM SHAKYA:** Will the Minister of DEFENCE be pleased to state:

(a) total number of thefts reported to have been committed in the Central Ordnance depots, Ordnance depots, Field Ordnance and Ammunition depots during January, 1980 to December, 1980;

(b) total cost of the stores so stolen;

(c) what is the outcome of court of enquiries so initiated to investigate into theft cases; and

(d) number of officers/other employees found guilty and punished?

**THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL):** (a) During January, 1980 to December 1980, nine theft cases have been reported.